

**Bir Devinder Singh Vs. State of Punjab and others**

Present: Mr. R.S. Bains, Advocate  
for the petitioner.

Ms. Rameeza Hakim, Addl. A.G., Punjab with  
Mr. Avinit Avashti, AAG, Punjab.

Mr. S.P. Jain, Senior Advocate  
Additional Solicitor General with  
Ms. Saigeeta Srivastava, Central Govt. Counsel  
for respondent No.4-UOI.

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**C.M. No.9334 of 2020**

Application is allowed as prayed for, subject to all just  
exceptions.

Rejoinder along with Annexures P-34 to P-58 is taken on  
record.

**CWP No.12640 of 2020**

Status report filed by the respondent-State in a sealed cover  
is taken on record.

To falsify the stand taken by the respondent-State that the  
petitioner is not entitled to security cover as an Ex MLA as per State  
Security Policy 2013, a rejoinder has been filed giving details of certain  
former MLAs who have been provided the security cover.

Ms. Rameeza Hakim, Addl. Advocate General, Punjab seeks  
some time to file a counter thereto.

Adjourned to 27.10.2020.

Interim order to continue.

In the meanwhile, let this Court also be informed about the

number of persons, who have been provided security beyond the State Security Policy 2013 along with list of those persons, who have been allowed security but are not holding any public office (other than any security provided to the Judicial Officers).

(JAISHREE THAKUR)  
JUDGE

September 17, 2020  
Pankaj\*